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Minutes of M.No.29/10 held on 20.10.2009 of Norms Committee (NC-I)
(DES.I Section)
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The meeting No. 29/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 20.10.2009 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir.	736A		DC(MSME), N.B.
5.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:4/28/80-ALC2/2009	Party Name:KOCH- GLITSCH INDIA PRIVATE LIMITED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00422/AM10/	RLA File :34/24/040/00036/AM10/	Lic.No/Date:3410024653 10.07.2009	Defer Date: 08.12.2009
	Decision :The Committee noted that RA has forwarded only one set of firm's application. Accordingly, Committee handed over the case file to the technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 08.12.2009.			

2	Case No.:1/28/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00419/AM10/	RLA File :11/24/040/00016/AM10/	Lic.No/Date:1110021021 08.09.2009	Defer Date: 08.12.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.12.2009:-			

	1. Information in respect of Sl.No.11 of the Standard Deficiency Format for tube plate and carbon steel plates giving specific item being manufactured from carbon steel plates supported by the drawing for export item no. 1. 2. Information in respect of Sl.No.11 of the Standard Deficiency Format for carbon steel plates giving specific giving specific item being manufactured from carbon steel plates supported by the drawing for export item no. 2. 3. Use of import item no. 4 with information in respect of Sl.No.11 of the Standard Deficiency Format.		
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3	Case No.:17/29/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00446/AM10/	RLA File :03/94/040/00487/AM10/	Lic.No/Date:0310537048 10.09.2009	Defer Date: 08.12.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.12.2009:- 1. Information in respect of Sl. Nos. 3, 4, 5, 6 & 9 of Standard Deficiency Format. 2. Quantities of import items in Nos./ meters.			

4	Case No.:5/28/80-ALC2/2009	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00423/AM10/	RLA File :08/24/040/00143/AM10/	Lic.No/Date:0810082827 11.09.2009	Defer Date: 08.12.2009
	Decision : The representative of DIPP informed the Committee that they have not received the firm's application. The Committee therefore handed over the firm's application to the technical authority for examination and submission of comments. The case may be relisted on 08.12.2009.			

5	Case No.:18/29/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00447/AM10/	RLA File :03/94/040/00365/AM10/	Lic.No/Date:0310538092 16.09.2009	Defer Date: 08.12.2009
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.12.2009:- . Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

6	Case No.:19/29/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00448/AM10/	RLA File :34/24/040/00091/AM10/	Lic.No/Date:3410025168 23.09.2009	Defer Date: 08.12.2009
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.12.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

7	Case No.:2/28/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00420/AM10/	RLA File :53/24/040/00008/AM10/	Lic.No/Date:5310009185 29.09.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. C&PC and DC(MSME) for examination and submission of comments. The case may be relisted on 08.12.2009.			

8	Case No.:3/28/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00421/AM10/	RLA File :05/24/040/00331/AM10/	Lic.No/Date:0510250091 30.09.2009	Defer Date: 08.12.2009
	Decision : The representative of DC(MSME) informed the Committee that they have not received the firm's application. The Committee therefore handed over the same to DC(MSME) for examination and submission of comments. The case may be relisted on 08.12.2009.			

9	Case No.:6/28/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00424/AM10/	RLA File :07/21/040/00597/AM10/	Lic.No/Date:0710067298 01.10.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority DHI for examination and submission of comments. The case may be relisted on 08.12.2009.			

10	Case No.:7/28/80-ALC2/2009	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00425/AM10/	RLA File :08/24/040/00157/AM10/	Lic.No/Date:0810083301 01.10.2009	Defer Date: 08.12.2009
	Decision : : The representative of DIPP informed the Committee that they have not received the firm's application. The Committee therefore handed over the same to DIPP for examination and submission of comments. The case may be relisted on 08.12.2009.			

11	Case No.:8/28/80-ALC2/2009	Party Name:BLUE STAR LTD.	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00426/AM10/	RLA File :03/94/040/00512/AM10/	Lic.No/Date:0310540166 05.10.2009	Defer Date: 08.12.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 08.12.2009.			

12	Case No.:1/29/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00430/AM10/	RLA File :31/24/040/00122/AM10/	Lic.No/Date:3110040206 07.10.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 08.12.2009.			

13	Case No.:10/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00428/AM10/	RLA File :31/24/040/00121/AM10/	Lic.No/Date:3110040185 07.10.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 08.12.2009.			

14	Case No.:11/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00429/AM10/	RLA File :31/24/040/00124/AM10/	Lic.No/Date:3110040186 07.10.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 08.12.2009.			

15	Case No.:12/29/80-ALC2/2009	Party Name:MARPOSS INDIA PVT. LTD.	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00441/AM10/	RLA File :05/24/040/00333/AM10/	Lic.No/Date:0510250413 07.10.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

16	Case No.:14/29/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00443/AM10/	RLA File :53/24/040/00010/AM10/	Lic.No/Date:5310009262 07.10.2009	Defer Date: 08.12.2009
	Decision : The representative of DC(MSME) informed the Committee that they have not received the firm's application. The Committee therefore handed over the firm's application to the representative of DC(MSME) for examination and submission of comments. The case may be relisted on 08.12.2009.			

17	Case No.:15/29/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00444/AM10/	RLA File :53/24/040/00009/AM10/	Lic.No/Date:5310009263 07.10.2009	Defer Date: 08.12.2009
	Decision : The representative of DC(MSME) informed the Committee that they have not received the firm's application. The Committee therefore handed over the firm's application to the representative of DC(MSME) for examination and submission of comments. The case may be relisted on 08.12.2009.			

18	Case No.:2/29/80-ALC2/2009	Party Name:KOHLI AUTOMOBILES PVT.LTD.	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00431/AM10/	RLA File :05/23/040/00065/AM10/	Lic.No/Date:0510250378 07.10.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

19	Case No.:3/29/80-ALC2/2009	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00432/AM10/	RLA File :05/23/040/00059/AM10/	Lic.No/Date:0510250400 07.10.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 08.12.2009.			

20	Case No.:9/28/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00427/AM10/	RLA File :02/24/040/00137/AM10/	Lic.No/Date:0210132199 07.10.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 08.12.2009.			

	Case No.:10/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00439/AM10/	RLA File :04/24/040/00159/AM10/	Lic.No/Date:0410108280	Defer Date: 08.12.2009

21			08.10.2009	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 08.12.2009.			

22	Case No.:11/29/80-ALC2/2009	Party Name:KINECO PVT. LTD.	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00440/AM10/	RLA File :17/24/040/00028/AM10/	Lic.No/Date:1710002815 08.10.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 08.12.2009.			

23	Case No.:4/29/80-ALC2/2009	Party Name:VASANTHA TOOL CRAFTS PLTD.,	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00433/AM10/	RLA File :09/24/040/00218/AM10/	Lic.No/Date:0910039513 08.10.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 08.12.2009.			

24	Case No.:5/29/80-ALC2/2009	Party Name:VASANTHA TOOL CRAFTS PLTD.,	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00434/AM10/	RLA File :09/24/040/00226/AM10/	Lic.No/Date:0910039514 08.10.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

25	Case No.:6/29/80-ALC2/2009	Party Name:TEKSONS LTD	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00435/AM10/	RLA File :03/95/040/00291/AM10/	Lic.No/Date:0310540943 08.10.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 08.12.2009.			

26	Case No.:7/29/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00436/AM10/	RLA File :03/95/040/00337/AM10/	Lic.No/Date:0310540953 08.10.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 08.12.2009.			

27	Case No.:8/29/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00437/AM10/	RLA File :03/95/040/00424/AM10/	Lic.No/Date:0310540959 08.10.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI/DIPP for examination and submission of comments. The case may be relisted on 08.12.2009.			

28	Case No.:9/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00438/AM10/	RLA File :04/24/040/00158/AM10/	Lic.No/Date:0410108279 08.10.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 08.12.2009.			

29	Case No.:13/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case deferred
	HQ File :01/80/050/00442/AM10/	RLA File :04/24/040/00163/AM10/	Lic.No/Date:0410108335 09.10.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 08.12.2009.			

30	Case No.:16/29/80-ALC2/2009	Party Name:MANATEC ELECTRONICS PRIVATE LIMITED	Meet No/Date:29/80-ALC2/2009 20.10.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00445/AM10/	RLA File :25/24/040/00013/AM10/	Lic.No/Date:2510002607 12.10.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

Case No. A/R-76	M/s. Emkay	HQ F.No.01/80/50/00278/ AM05/DES.I	Lic. No. & date
Meeting No. 29/10	Exports, Jaipur	RA.F.No.13/80/040/00029/AM05	1310014556
Date: 20.10.2009		Ratification of norms	Date 08.06.2004

The representative of DIPP informed the Committee that earlier references of the subject case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 08.12.2009.

Case No. A/R-77	M/s. Cethar Vessels	HQ F.No.01/80/50/01262/ AM09/DES.I	Lic. No. & date
Meeting No. 29/10	Ltd., Tiruchirapalli	RA.F.No.04/24/040/00195/Am09	0410099767
Date: 20.10.2009		Ratification of norms	dt.05.11.2008

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.

Case No. A/R-78	M/s. GEA BGR	HQ F.No.01/80/50/01099/ AM08/DES.I	Lic. No. & date
Meeting No. 29/10	Energy System India	RA.F.No.04/24/040/00323/AM08	0410092975
Date: 20.10.2009	Ltd., Chennai	Ratification of norms	dt.02.01.2008

The representative of the DHI present in the meeting informed the Committee that firm's reply is not proper. The Committee noted that in other similar cases of the applicant firm, it has been decided to call them for personal hearing on 03/11/2009 to explain the case. The Committee accordingly decided to discuss this case also during the personal hearing. The case may be re-listed on 03.11.2009.

Case No. A/R-79	M/s. Godrej & Boyce	HQ F.No.01/80/50/01088/ AM08/DES.I	Lic. No. & date
Meeting No. 29/10	MFG. Co. Ltd.,	RA.F.No.03/94/040/00961/AM08	0310457213
Date: 20.10.2009	Mumbai	Ratification of norms	dt.09.01.2008

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.

Case No. A/R-80	M/s. Larson &	HQ F.No.01/80/50/01025/ AM08/DES.I	Lic. No. & date
Meeting No. 29/10	Toubro Ltd.,	RA.F.No.03/95/040/00817/AM08	0310452638
Date: 20.10.2009		Ratification of norms	dt.04.12.2007

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.

Case No. A/R-81	M/s. Larson &	HQ F.No.01/80/50/00354/ AM09/DES.I	Lic. No. & date
Meeting No. 29/10	Toubro Ltd.,	RA.F.No.03/95/040/01247/AM08	0310466484
Date: 20.10.2009		Ratification of norms	dt. 27.03.2008

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.

Case No. A/R-82	M/s. Larson &	HQ F.No.01/80/50/01897/ AM09/DES.I	Lic. No. & date
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Case No. A/R-82	M/s. Laitson &	HQ.F.No.01/80/50/01877/ AM09/DES.I	Lic. No. & date
Meeting No. 29/10	Toubro Ltd.,	RA.F.No.03/95/040/00960/AM09	0310513330
Date: 20.10.2009		revision of norms	dt.25.03.2009

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to revise the norms in respect of the subject advance authorization with following modifications:-

1. Quantity of import items at Sl . No. 5 viz. Welding Electrodes/Flux Cored Welding Wire may be allowed as 9974 Kgs.
2. Quantity of import items at Sl . No. 6 viz. Welding Wires/Welding Rods Welding Strips may be allowed as applied for i.e. 11400 Kgs.
3. Quantity of import items at Sl . No. 7 viz. Flux may be allowed as applied for i.e. 11400 Kgs.

The Regional Authority may take necessary action accordingly.

Case No. A/R-83	M/s. Multitex Filtration Engineers	HQ.F.No.01/80/50/00457/ AM09/DES.I	Lic. No. & date
Meeting No. 29/10	Ltd.,	RA.F.No.05/24/040/00131/AM09	0510221450
Date: 20.10.2009		Ratification of norms	dt.03.06.2008

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.12.2009:-

1. Information in respect of Sl.No.11 of the Standard Deficiency Format export product wise.

Case No. A/R-84	M/s. PSL Limited	HQ.F.No.01/80/50/00650/ AM09/DES.I	Lic. No. & date
Meeting No. 29/10		RA.F.No.05/24/040/00987/AM08	0510218884
Date: 20.10.2009		Ratification of norms	dt.02.04.2008

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be relisted on 08.12.2009.

Case No. A/R-85	M/s. The Sarastwati Industrial Syndicate	HQ.F.No.01/80/50/00910/ AM09/DES.I	Lic. No. & date
Meeting No. 29/10	Ltd.,	RA.F.No.05/24/040/00979/AM08	0510218620
Date: 20.10.2009		Ratification of norms	dt.27.03.2008

The representative of the DIPP informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.

Case No. A/R-86	M/s. The Sarastwati Industrial Syndicate	HQ.F.No.01/80/50/00395/ AM09/DES.I	Lic. No. & date
Meeting No. 29/10	Ltd.,	RA.F.No.05/24/040/00877/AM08	0510216481
Date: 20.10.2009		Ratification of norms	dt.15.02.2008

The representative of the DIPP informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.

Case No. A/R-87	M/s. The Sarastwati	HQ F.No.01/80/50/01186/ AM08/DES.I	Lic. No. & date
Meeting No. 29/10	Industrial Syndicate	RA.F.No.05/24/040/00773/AM08	0510214512
Date: 20.10.2009	Ltd.,	Amendment of weight of import item no.2	dt.04.01.2008

The Committee considered the request of the firm to modify the weight of import item no. 2 of the subject advance authorization. The Committee, on the recommendation of DIPP representative, after deliberating upon the case, decided to modify the weight of import item no. 2 under the subject advance authorization as under without any change in the norms already ratified by the NC:-

1. Weight of import item at Sl. No. 2 may be corrected to 18.624 MT

The Regional Authority may take necessary action accordingly.

Case No. A/R-88	M/s. The Sarastwati	HQ F.No.01/80/50/01199/ AM08/DES.I	Lic. No. & date
Meeting No. 29/10	Industrial Syndicate	RA.F.No.05/24/040/00796/AM08	0510215106
Date: 20.10.2009	Ltd.,	Ratification of norms	dt.18.01.2008

The representative of the DIPP informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.

Case No. A/R-89	M/s. The Sarastwati	HQ F.No.01/80/50/01196/ AM08/DES.I	Lic. No. & date
Meeting No. 29/10	Industrial Syndicate	RA.F.No.05/24/040/00726/AM08	0510213777
Date: 20.10.2009	Ltd.,	Ratification of norms	dt.19.12.2007

The representative of the DIPP informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.

Case No. A/R-90	M/s. Timken India	HQ F.No.01/80/50/01029/ AM09/DES.I	Lic. No. & date
Meeting No. 29/10	Ltd.,	RA.F.No.02/24/040/00155/AM09	0210117107
Date: 20.10.2009		Revision of norms	dt.08.09.2008

The request of the firm for revision of norms has been examined by the NC and observed that there is no proper justification to increase the quantity of import item by 5% on number basis. Hence the committee decided to reject their request.

The RLA may take necessary action accordingly.

Case No. A/R-91	M/s. Timken India	HQ F.No.01/80/50/01199/ AM09/DES.I	Lic. No. & date
Meeting No. 29/10	Ltd.,	RA.F.No.02/24/040/00177/AM09	0210118695
Date: 20.10.2009		Revision of norms	dt.21.10.2008

The request of the firm for revision of norms has been examined by the NC and observed that there is no proper justification to increase the quantity of import item by 5% on number basis. Hence the committee decided to reject their request.

The RLA may take necessary action accordingly.

Case No. A/R-92	M/s. Timken India	HQ F.No.01/80/50/01199/ AM09/DES.I	Lic. No. & date
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Case No. A/R-92	M/s. Scott Kaisha	HQ F.No.01/80/50/01895/ AM09/DES.I	Lic. No. & date
Meeting No. 29/10	Pvt. Ltd.,	RA.F.No.03/95/040/01018/AM09	0310513199
Date: 20.10.2009		Ratification of norms	dt.25.03.2009

The Committee considered the request of the firm regarding higher wastage based on the earlier NC decision. The Committee felt that 20% wastage allowed on glass tubing is reasonable and justified. In the case quoted by the exporter the item glass tubing was allowed on net-to-net basis and it can not be compared with this case. Hence, Committee after deliberating upon the case decided to reject the firm's request for higher wastage.

The RLA may take necessary action accordingly.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman